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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A. No. 1705 of 1997

Date of Decision: 23.12.1997

Between:

R. Laxmi Rajam .. Applicant

AND

1. The Chief General Manager,
Telecommunications, A.P. Circle,
Department of Telecommunications,
Government of India, Hyderabad.
2. The District Telecom Engineer,
Karimnagar District,
Department of Telecommunications,
Government of India,
Karimnagar-505 001.
3. The Sub-Divisional Officer, Telecom.,
Peddapalli Sub-Division,
Department of Telecommunications,
Karimnagar District. .. Respondents.

Counsel for the Applicant: Mr. P. Naveen Rao

Counsel for the Respondents: Mr. N.R. Devaraj

Coram:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

ORDER

(Per Hon'ble Sri H. Rajendra Prasad: Member (Admin.)

Heard Mr. Phaniraj for Mr. P. Naveen Rao for the applicant and Mr. N.R. Devaraj for the Respondents.

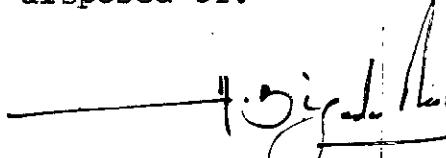
The applicant claims to have worked between 1980-1983 on casual basis and claims also that he was duly mustered during this period. He has not been engaged after 23.12.93. Fourteen years have elapsed between his last engagement and filing of this application, an interval during which several

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events may have taken place, including the formulation and implementation of schemes for the regularisation of eligible casual mazdoors preceded by the conferment of temporary status on them. The applicant has apparently slumbered through this entire period and has woken up to his stated claims, such as they are, only now. There is little point in taking back this case to more than a decade of inaction on part of the applicant, and try to establish the rights of the applicant.

There is no merit in the O.A. Nevertheless, in case the respondents decide at any stage to engage casual labourers directly from the open market, the claim of the applicant may be considered in preference to fresh faces.

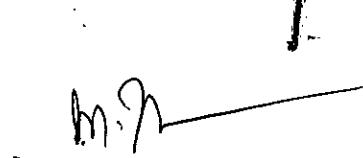
Thus the O.A. is disposed of.


(H. RAJENDRA PRASAD)
MEMBER (ADMN.)

Date: 23rd December, 1997

Dictated in the open court

KSM



OA,1705/97

Copy to :-

1. The Chief General Manager, Telecommunications, A.P.Circle, Department of Telecommunications, Government of India, Hyderabad
2. The District Telecom Engineer, Karimnagar District, Department of Telecommunications, Government of India, Karimnagar.
3. The Sub-Divisional Officer, Telecom., Peddapalli Sub-Division, Department of Telecommunications, Karimnagar.
4. One copy to Mr. P.Naveen Rao, Advocate, CAT., Hyd.
5. One copy to Mr. N.R.Devaraj, Sr. OGSC., CAT., Hyd.
6. One copy to MHRP M(A), CAT., Hyd.
7. One duplicate.

SIR

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TYPED BY
COMPARED BY

I Court
CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE
VICE-CHAIRMAN
AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

DATED: 23-12-1997

ORDER/JUDGMENT:

M.A./R.A./C.A.NO.

O.A.NO. 1705 in 97

T.A.NO.

O.W.P

Admitted and Interim directions
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

